

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**(Civil Miscellaneous Appellate Jurisdiction)**  
**M. A. No. 303 of 2014**

.....  
Purnima Devi @ Purnima Das & Others ..... Appellants  
**Versus**  
Dulali Das & Others ..... Respondents

**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through : Video Conferencing)**

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For the Appellants : Mr. Rohan Kashyap, Advocate  
For the Respondents : Mr. Indrajit Sinha, Advocate  
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**20/09.07.2020**

When the matter has been taken up, learned counsel for the appellants, Mr. Rohan Kashyap has submitted that during pendency of the appeal, appellant no.3, Rakhal Chandra Das has also died and to file a substitution petition, he is praying for two weeks' time.

Let the copy of substitution petition be served upon learned counsel for the respondents and if counter affidavit has to be filed the same shall be filed within one week thereafter.

Put up this case after three weeks.

**(Kailash Prasad Deo, J.)**